

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4488  
ANSWERED ON 19<sup>TH</sup> MARCH, 2026**

**SURAT-CHENNAI EXPRESSWAY PROJECT**

**4488. SHRI ARVIND GANPAT SAWANT:  
SHRI SANJAY UTTAMRAO DESHMUKH:  
SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

**be pleased to state:**

**(a) the details of the highways being developed by the National Highways Authority of India (NHAI) across the country and the Government's policy regarding land acquisition for these projects;**

**(b) the current status of development of Surat-Chennai Expressway Project by NHAI;**

**(c) whether the agricultural land has been acquired in the districts of Maharashtra including Dharashiv and Solapur under the Surat-Chennai Expressway Project;**

**(d) if so, the details of total hectares of land acquired so far in these districts and the compensation per hectare/acre fixed and disbursed;**

**(e) whether the Government received complaints regarding comparatively low compensation being given to the affected farmers and if so, the details thereof;**

**(f) whether the land acquisition process fully complied with the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013; and**

**(g) if not, the steps taken/being taken by the Government to ensure fair and market-aligned compensation to the affected farmers?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) At present, 440 Nos. of Highway projects under various stages of construction, covering a length of approximately 13,400 km are being developed by National Highways Authority of India (NHAI). Land Acquisition is carried out under National Highways (NH) Act, 1956 and the compensation for the same is paid as per the First, Second and Third Schedules of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, vide the Removal of Difficulties Order, 2015, with effect from 1st January, 2015.**

**(b) The current status of the Surat-Chennai Project by NHAI is enclosed at Annexure-I. The construction of the linking Expressway from the Delhi-Mumbai Expressway to Nashik is being undertaken by the State Government.**

**(c) & (d) A total of approximately 2754.277 Ha. of land is to be acquired in the districts of Maharashtra, which includes agricultural land. The details of the land acquired so far in these districts is enclosed at Annexure-II. The compensation is determined by the competent authority appointed for the land acquisition and is a continuous process varying across the stretch.**

**(e) Under section 3G(5) of the NH Act, 1956, an aggrieved landowner may prefer an application before the Arbitrator against the award passed by the competent authority, including with regard to the adequacy of compensation determined.**

**(f) & (g) Compensation for acquisitions under the National Highways Act, 1956 is determined in accordance with the First, Second, and Third Schedules of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, as made applicable through the Removal of Difficulties Order, 2015, with effect from 1st January, 2015.**

**ANNEXURE-I**

**REFERED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 4488 TO BE ANSWERED ON 19TH MARCH, 2026 ASKED BY SHRI ARVIND GANPAT SAWANT, SHRI SANJAY UTTAMRAO DESHMUKH AND SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR REGARDING SURAT-CHENNAI EXPRESSWAY PROJECT.**

<b>S. No</b>	<b>Name of the stretch</b>	<b>Length (Km)</b>	<b>Timeline of completion</b>
<b>1</b>	<b>Nashik - Ahmednagar - Solapur - Akkalkot</b>		
	<b>Nashik to Hasapur</b>	<b>374</b>	<b>June, 2028</b>
	<b>Hasapur to Akkalkot</b>	<b>36</b>	<b>October, 2026</b>
<b>2</b>	<b>Akkalkot - KN/TS Border -Kurnool</b>	<b>219</b>	<b>October, 2026</b>
<b>3</b>	<b>Kurnool -Kadapa</b>	<b>189</b>	<b>Completed</b>
<b>4</b>	<b>Kadapa - Renigunta (Pkg I &amp;II)</b>	<b>122</b>	<b>2028</b>
<b>5</b>	<b>Renigunta - Puttur</b>	<b>25</b>	<b>2028</b>
<b>6</b>	<b>Puttur - Nagari (AP/TN Border)</b>	<b>17</b>	<b>2028</b>
<b>7</b>	<b>Nagari - Thatchoor (near Chennai) (CPRR)</b>	<b>55</b>	<b>2028</b>
	<b>Total</b>	<b>1037</b>	

**ANNEXURE-II**

**REFERED TO IN REPLY TO PART (c) & (d) OF LOK SABHA UNSTARRED QUESTION NO. 4488 TO BE ANSWERED ON 19TH MARCH, 2026 ASKED BY SHRI ARVIND GANPAT SAWANT, SHRI SANJAY UTTAMRAO DESHMUKH AND SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR REGARDING SURAT-CHENNAI EXPRESSWAY PROJECT.**

<b>District</b>	<b>Total land required [Ha]</b>	<b>Total land acquired under section 3D of the NH Act, 1956 [Ha]</b>
<b>Nashik</b>	<b>418.037</b>	<b>326.648</b>
<b>Ahilyanagar</b>	<b>1083.88</b>	<b>942.79</b>
<b>Beed</b>	<b>222.36</b>	<b>200.06</b>
<b>Dharashiv</b>	<b>539.3</b>	<b>380.1</b>
<b>Solapur</b>	<b>490.7</b>	<b>481.02</b>
<b>Total</b>	<b>2754.277</b>	<b>2330.618</b>

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